सत्यमेव जयते

Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Sep/202223/12 **DATED:** 20/09/2022

Please Note

I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Sep/202223/12 dated 20/09/2022 of Norms Committee - II for the year 2022-23 was held on 20/09/2022 under the Chairmanship of Akash Taneja,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, D.O.	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT
4	Shri V.C. Agarwal, Consultant (TEC-3)	Technical Consultant,DGFT
5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

2	Smt. Smitha Viju, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TE CONNECTIVITY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002853AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	2 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000345AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	3 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002219AM23
RA File Number	042404000147 AM21
Licence No and Date	NA
Norms Committee Decision:	

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Digitally Signed.
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Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	4 / NC/2/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00001088AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the applicant vide email dated 19.09.2022 informed that the Advance Authorization No. 0910063581 dated 04.05.2016 has been issued under No-Norms Repeat Basis as per Para 4.12(vi) of HBP. The Export Obligation has also been discharged on 17.08.2022 and hence, they have requested to close the case. Therefore, the Committee decided to withdraw the case from the agenda.

Case No.	5 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00237937AM22
RA File Number	072404000216 AM13
Licence No and Date	0710090674/11/09/2012

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Quantity of raw materials especially Polyamide film per choke for the same model is different is different applications and hence clarification thereof.
2. Calculation sheet for import quantity.

The case stands deferred.

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Case No.	6 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	7 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	HONDA INDIA POWER PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00001014AM23
RA File Number	052304000527 AM15
Licence No and Date	0510393567/13/03/2015

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in the NC Meeting No. 07/81 dated 14.07.2015 as per comments of DHI. Now, the applicant has applied to review the case. The applicant has requested to amend the description of the import item at Sr. No. 114 from “Copper Wire” to “Coil Wire”. However, the case was referred to DHI for examination & comments. The comments of DHIhas received via email dated 20.09.2022. Therefore, as per the comments of DHI, the Committee decided to amend the description of import item at Sr. No. 114 as under:

1. The import item at Sl. No. 114 may be read as “**Coil Wire 1.2mm (1CEW5N 1.2 mm)**” and quantity to be allowed with **nil wastage @ 1.00Kg/Kg content in the export product**.

Note: The decision for rest of the import items shall remain unchanged as decided in the NC Meeting No. 07/81 dated 14.07.2015.

RA concerned may take suitable consequential action accordingly.

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Case No.	8 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000949AM23
RA File Number	052404000275 AM17
Licence No and Date	0510399673/09/09/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	9 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BILCARE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000045AM23
RA File Number	318304000099 AM17
Licence No and Date	3110066383/25/10/2016
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	10 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105001065AM19
RA File Number	072404000329 AM17
Licence No and Date	0710110958/12/01/2017
Norms Committee Decision:	

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The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Quantity of raw materials especially Polyamide film per choke for the same model is different is different applications and hence clarification thereof.
2. To indicate CIF & FOB value in the application.

The case stands deferred.

Case No.	11 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PHOENIX FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002642AM23
RA File Number	039504000635 AM18
Licence No and Date	0310817030/14/11/2017

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	12 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105001080AM19
RA File Number	072404000296 AM18
Licence No and Date	0710112727/23/01/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Quantity of raw materials especially Polyamide film per choke for the same model is different is different applications and hence clarification thereof.
2. To indicate CIF & FOB value in the application.

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The case stands deferred.

Case No.	13 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000777AM23
RA File Number	342404000336 AM18
Licence No and Date	3410043984/21/03/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	14 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Digitally Signed.
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Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM REVIW00000784AM23
RA File Number	342404000399 AM18
Licence No and Date	3410044027/09/04/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	15 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000759AM23
RA File Number	342404000388 AM18
Licence No and Date	3410044026/09/04/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant

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through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	16 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000760AM23
RA File Number	342404000398 AM18
Licence No and Date	3410044028/09/04/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as

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deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	17 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000782AM23
RA File Number	342404000382 AM18
Licence No and Date	3410044066/19/04/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	18 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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and Date	
HQ File Number	HQRNORM REVIW00001764AM23
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	19 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000783AM23
RA File Number	342404000063 AM19
Licence No and Date	3410044281/26/06/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

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Case No.	20 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00288857AM22
RA File Number	039504000048 AM19
Licence No and Date	0310821925/26/06/2018

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	21 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000761AM23
RA File Number	342404000116 AM19
Licence No and Date	3410044303/05/07/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

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Location: DGFT(HQ)

The case stands deferred.

Case No.	22 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00154000AM22
RA File Number	052404000221 AM19
Licence No and Date	0510407224/18/07/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting dated 24.07.2019 due to non-submission of reply of deficiency letter. Now, the applicant has requested for fixation of ad-hoc norms. The case was referred to Consultant (TEC-3) for examination & comments. The comments of Consultant (TEC-3) was received via email dated 17.09.2022. Therefore, as per the comments of Consultant (TEC-3), the Committee decided to fix the ad-hoc norms as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
72269990	EB welded AISI 441 Strip to NIFE 48% Containing Net AISI 441-13320.00 Kgs and NIFE 48 % Supra 50 - 4680.00 Kgs	18000 Kgs	1	72209090	AISI 441 strips of Max. thickness 2.00mm, minimum thickness of 0.50mm and upto 150mm width	1.04Kgs/Kg content in the export product
			2	72269990	Mag 50 (Magnifer 50) strips of Max. thickness 1.00 mm, minimum thickness of 0.20mm	1.04Kgs/Kg content in the export product

Note:

1. **Grade & composition of alloys to match in import & export.**
2. **Thickness of import items to match with thickness of layer of export product.**

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00288869AM22
RA File Number	039504000121 AM19
Licence No and Date	0310822611/26/07/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000772AM23
RA File Number	039404000273 AM19
Licence No and Date	0310822820/02/08/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the	

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Location: DGFT(HQ)

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norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	25 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000769AM23
RA File Number	039404000218 AM19
Licence No and Date	0310822970/10/08/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

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Case No.	26 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00001550AM23
RA File Number	039404000483 AM19
Licence No and Date	0310823504/04/09/2018

Norms Committee Decision:

Case deferred for comments of TE. The TE has requested to send a copy of representation to examine the case.

Case No.	27 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000774AM23
RA File Number	342404000209 AM19
Licence No and Date	3410044555/08/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	28 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000763AM23
RA File Number	342404000213 AM19
Licence No and Date	3410044556/08/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	29 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000773AM23
RA File Number	342404000221 AM19
Licence No and Date	3410044571/10/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	30 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000775AM23
RA File Number	342404000191 AM19
Licence No and Date	3410044570/10/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court

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Reason: santoshk.dubey@nic.in
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against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	31 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000766AM23
RA File Number	342404000073 AM19
Licence No and Date	3410044569/10/10/2018

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	32 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000776AM23
RA File Number	342404000306 AM19
Licence No and Date	3410044796/07/01/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	33 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TRAFOMEC INDIA PRIVATE LIMITED

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00271204AM22
RA File Number	072404000260 AM19
Licence No and Date	0710114552/14/02/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Quantity of raw materials especially Polyamide film per choke for the same model is different is different applications and hence clarification thereof.
2. To indicate CIF & FOB value in the application.

The case stands deferred.

Case No.	34 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TBEA ENERGY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000690AM23
RA File Number	342404000034 AM20
Licence No and Date	3410045082/26/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.09.2022 for providing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	35 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000767AM23
RA File Number	342404000051 AM20

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	3410045140/15/05/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted the decision of the committee in its meeting held on 27.07.2022. The committee noted that during last ratification, the description of imported items was changed from Aluminium plates/sheet/coil to Aluminium plates. For this change of description, the firm has been represented many times but the decision was not revised. The firm has gone to Gujarat High Court against the decision of NC and filed a Special Civil Application No. 11754 of 2020. However, they have withdrawn the SCA from the Gujarat High Court vide order dated 05.05.2022 intimated by the applicant through his mail dated 06.05.2022. Now, the firm has filed the review application and submitted the following justification with the request to restore the description of imported items as mentioned in AA that (a) The AA was applied for on self-declared No-Norms basis, the imported items claimed /declared are capable of being used & in fact used in the manufacture of resultant export product and so also met minimum 15% value addition requirement. (b) The Norms Committee in past in respect of AA No. 3410040576 dated 25.09.2014 and on repeat basis AA No. 3410042306 dated 24.06.2016 had ratified the norms as per the self-declaration given in the Advance Authorization i.e. “Aluminium plates/sheets/coils/labs” without any issue and objection. The Committee also noted the comments furnished by DPIIT vide their U.O. No. P-47014/53/2022-TSW dated 12.07.2022.

Keeping in view of the comments of TE and other facts including earlier PIC decision for similar cases as deliberated in the meeting, the Committee decided to refer the case to PIC for their opinion in this matter.

The case stands deferred.

Case No.	36 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002895AM23
RA File Number	342404000092 AM20
Licence No and Date	3410045211/14/06/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting dated 12.02.2021 due to non-submission of reply of deficiency letter. Now, the applicant has requested for fixation of ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments. The comments of Consultant (TEC-1) was received via email dated 19.09.2022. Therefore, as per the comments of Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under:

1. **The net weight per blade is 13767.00Kg+/-3%.**
2. The quantity of import items at Sl. No. 27, 36, 49, 62 to 64 & 100 to 104 may be allowed as **per GN-**

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

4.

3. The quantity of import items at Sl. No. 39, 52, 79, 82, 94 & 99 may be allowed **as applied for and value altogether restricted to 1.27% of FoB value.**
4. The quantity of **rest of import items** may be allowed as **applied for.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	37 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002701AM23
RA File Number	342404000093 AM20
Licence No and Date	3410045212/14/06/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting dated 20.12.2020 due to non-submission of reply of deficiency letter. Now, the applicant has requested for fixation of ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments. The comments of Consultant (TEC-1) was received via email dated 19.09.2022. Therefore, as per the comments of Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under:

1. **The net weight per blade is 12607.00Kg+/-3%.**
2. The quantity of import items at Sl. No. 34, 45, 53, 63, 88 & 89 may be allowed as **per GN-4.**
3. The quantity of import items at Sl. No. 38, 48, 49, 69, 72, 82 & 87 may be allowed **as applied for and value altogether restricted to 1.77% of FoB value.**
4. The quantity of **rest of import items** may be allowed as **applied for.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	38 / NC/2/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM REVIW00002106AM23
RA File Number	018105000238 AM20
Licence No and Date	3410045427/09/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was approved in the NC meeting No. 08/81 dated 29.09.2020as per comments of Consultant (TEC-3). Now, the applicant has requested for revisionof ratified for ad-hoc norms. The case was referred to Consultant (TEC-3) for examination & comments. Consultant (TEC-3) informed that the applicant has not given any justification for revision ratified ad-hoc norms. Therefore, as per the advice of Consultant (TEC-3), the Committee decided to reject the applicant's request of revision ratified ad-hoc norms.

The case stands rejected.

Case No.	39 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002754AM23
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting dated 03.03.2022 due to non-submission of reply of deficiency letter. Now, the applicant has requested for fixation of ad-hoc norms. The case was referred to Consultant (TEC-3) for examination & comments. However, Consultant (TEC-3) informed that the information submitted by the applicant is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. A copy of application (ANF-4A) along with all the relevant documents.
2. Information as per appendix-4E.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Sheet layout diagram of the material indicating the wastage during blanking.
5. To provide one sample piece of contact finger.

The case stands deferred.

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Case No.	40 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002952AM23
RA File Number	042404000078 AM20
Licence No and Date	0410166096/20/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the TE, DHI, for examination & comments as per advice of Consultant (TEC-1).	

Case No.	41 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LSML PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002953AM23
RA File Number	042404000102 AM20
Licence No and Date	0410166105/25/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the TE, DHI, for examination & comments as per advice of Consultant (TEC-1).	

Case No.	42 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002672AM23
RA File Number	342404000246 AM20
Licence No and	3410045611/14/11/2019

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the case was rejected in the NC meeting dated 30.03.2022 due to non-submission of reply of deficiency letter. Now, the applicant has requested for fixation of ad-hoc norms. The case was referred to Consultant (TEC-1) for examination & comments. The comments of Consultant (TEC-1) was received via email dated 19.09.2022. Therefore, as per comments of Consultant (TEC-1), the Committee decided to fix the ad-hoc norms as under:

1. **The net weight per blade is 13503.00Kg+/-3%.**
2. The quantity of import items at Sl. No. 14, 30, 38, 42 to 46, 50 to 52, 60, 68 & 69 may be allowed as **per GN-4.**
3. The quantity of import items at Sl. No. 9, 26, 33, 56, 63 & 74 may be allowed **as applied for and value altogether restricted to 1.61% of FoB value.**
4. The quantity of **rest of import items** may be allowed as **applied for.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	43 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000716AM21
RA File Number	092404000501 AM20
Licence No and Date	0910068356/09/01/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 20.09.2022 as under:

1. The words "**845Kg/Unit, 900Kg/Unit, 845Kg/Unit, 1130Kg/Unit & 1840Kg/Unit**" may be added in the description of export items at Sl. No. 1, 2, 3, 4 & 5 respectively.
2. The quantity of import items at Sl. No. 1 to 3 may be allowed as **net plus 1% wastage or as applied, whichever is lower.**
3. The quantity of import item at Sl. No. 4 may be allowed **on net to net basis.**
4. The quantity of import items at Sl. No. 5 & 6 may be allowed **as applied and value restricted upto 1% of fob value.**
5. The quantity of import items at Sl. No. 7 to 12 may be allowed **on net to net**basis **as per GN-4.**

RA concerned may take suitable consequential action accordingly.

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	44 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	USHA INDUSTRIAL CORPORATI ON
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000410AM20
RA File Number	082404000333 AM20
Licence No and Date	0810147053/21/01/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	45 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000425AM20
RA File Number	072404000258 AM20
Licence No and Date	0710116093/04/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and the TE informed that the applicant's reply is deficient. Therefore, the Committee decided to ask the applicant to furnish the following information/documents as per comments given by the TE:-

1. Import items at Sl. No. 2 to 5 are brand name, please provide generic name.

The case stands deferred.

Case No.	46 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM REVIW00001024AM23
RA File Number	522404000074 AM20
Licence No and Date	5210043347/28/02/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 5210042877 dated 20.12.2018 as per written comments given by Consultant (TEC-3) vide email dated 17.09.2022 as under:

Export Items:

Sl. No.	ITCHS Code	Export Item	Quantity
1.	85414012	Solar PV Modules 300WP-400WP (**Weight 22.5 Kg/Module)**	181818 Numbers

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85414011	Solar Cell For Solar PV Module, Efficiency : 18.00% And Above 4.42WP And Above	Net + 1% wastage
2	70071900	Solar Glass For Solar PV Module Arc 1955 x 985 x3.2mm	As per GN-4
3	76041103	Aluminium Frame For Solar PV Module 1960x990mm	As per GN-4
4	39013000	EVA Sheet For Solar PV Module 0.45x985mm	Net + 0.5% wastage
5	39206290	Backsheet For Solar PV Module 990mm	Net + 0.5% wastage
6	74081990	Solar Ribbon For Solar PV Module 0.9mm x 0.25 mm	**As applied** (Combined Value of item No. 6, 7 & 9 restricted upto 2% of FoB value)

Signature Not Verified

Digitally Signed.
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Location: DGFT(HQ)

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7	74081990	Solar Bus Bar For Solar PV Module 5mm x 0.40 mm	**As applied (**Combined Value of item No. 6, 7 & 9 restricted upto 2% of FoB value)
8	85369030	PV Junction Box For Solar PV Module	As per GN-4
9	35061000	RTV For Solar PV Module (Silicone Sealant)	**As applied (**Combined Value of item No. 6, 7 & 9 restricted upto 2% of FoB value)

Note:

1. The following words "Weight 22.5 Kg/Module" may be added in the description of the export product.
2. Export item will contain 72 imported cells per module.
3. Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.

RA concerned may take suitable consequential action accordingly.

Case No.	47 / NC/2/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	GOLDI SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000555AM21
RA File Number	522104000017 AM21
Licence No and Date	5210043404/28/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 17.03.2022 was issued to the applicant for providing certain information. In this regard, final reminder letter was also issued to the applicant on 08.06.2022. However, the applicant has still not furnished the requisite reply/information . Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Case No.	48 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000565AM21
RA File Number	072404000056 AM21
Licence No and Date	0710116545/03/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 13.05.2022 was issued to the applicant for providing certain information. In this regard, final reminder letter has also issued to the applicant on 20.09.2022. However, no reply/information has been received yet. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	49 / NC/2/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002751AM23
RA File Number	NA
Licence No and Date	0310836526/05/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the subject AA was approved in the NC meeting dated 30.03.2022due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT portal. Therefore, the Committee decided to **reject** the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's IT Portal.

Case is rejected.

Case No.	50 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SUMRIDHI ALUMINIUM PRIVATE LIMITED

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000873AM23
RA File Number	052404000101 AM21
Licence No and Date	0510414397/15/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000626AM21
RA File Number	039404000197 AM21
Licence No and Date	0310837058/07/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 08.08.2022 followed a reminder on 23.08.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **send final reminder** to the applicant for providing requisite information within 15 days. The case stands deferred.	

Case No.	52 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ASEEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000669AM21
RA File Number	562404000013 AM21
Licence No and Date	5610005913/30/07/2020
Norms Committee Decision:	

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	53 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000674AM21
RA File Number	092404000232 AM21
Licence No and Date	0910069015/03/08/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 18.09.2022 as under:

1. The quantity of import items at Sl. No. 1 & 2 may be allowed as **net plus 1% wastage or as applied, whichever is lower.**
2. The quantity of import item at Sl. No. 3 may be allowed **on net to net basis.**
3. The quantity of import items at Sl. No. 4 & 5 may be allowed **as applied and value restricted to 1% of fob value.**
4. The quantity of import items at Sl. No. 6 to 11 may be allowed **as per GN-4.**

Note: The weight of export item may be added in the description of export item as per firm's reply dated 05.04.2021.

RA concerned may take suitable consequential action accordingly.

Case No.	54 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00000402AM23
RA File Number	052304000170 AM21
Licence No and Date	0510415183/11/09/2020

Norms Committee Decision:

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE. The TE has requested to send hard copy of application to examine the case.

Case No.	55 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	56 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000786AM21
RA File Number	052404000337 AM21
Licence No and Date	0510415441/08/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that the TE has informed that the export & import items do not match in the application and agenda. However, the case was discussed in the meeting and the Committee decided to send again a copy of application to the TE via email to examine the case.

The case stands deferred.

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This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	57 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00001023AM23
RA File Number	522404000055 AM21
Licence No and Date	5210043564/15/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of **Consultant (TEC-3)** received via email dated 18.09.2022 as under:

1. The export item (**Solar Modules 385-390 WP**) weighing **22.80Kgs/Unit**.
2. The quantity of import item at Sl. No. 1 may be allowed as **Net plus 1% wastage**.
3. The quantity of import items at Sl. No. 2, 3 & 8 may be allowed **as per GN-4**.
4. The quantity of import items at Sl. No. 4 & 5 may be allowed as **Net plus 0.5% wastage.**
5. The quantity of import items at Sl. No. 6, 7, 9 & 10 may be allowed **as applied and value restricted up to 2% of FoB value.**

Note:

1. **Export item will contain 72 imported cells per module.**
2. **Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.**

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SHREENATHJI INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000795AM21
RA File Number	242404000056 AM21
Licence No and Date	2410043288/19/10/2020

Norms Committee Decision:

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This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	59 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000805AM21
RA File Number	052304000250 AM21
Licence No and Date	0510415613/23/10/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 29.03.2022 & 18.09.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73030030	Ductile Iron Spun Pipes (DN400, DN450, DN500 & DN600 MM) D/F L-6000 MM, PN10 & PN16 (Ductile Iron Spun Pipes (DN400, DN450, DN500 & DN600 MM) D/F L-6000 MM, PN10 & PN16 With Double Flange Pipes, Socket Spigot Pipe (SSGPP) With Puddle And Flange Spigot (FSGWR) With Weld Bead For RJ Assembly (69 NOS X 6 Meter Each)) **(Weight = 105120Kgs)**	438 Meter	73030030	Ductile Iron Spun Pipes DN400, DN450, DN500 & DN600 mm	455 Meter

Note:

1. **The words "Weight = 105120Kgs" may be added in the description of export item.**
2. **Import of pipes will be of same size & grade as used in export product.**

RA concerned may take suitable consequential action accordingly.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	60 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000828AM21
RA File Number	092404000446 AM21
Licence No and Date	0910069442/04/11/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) given vide email dated 18.09.2022 as under:

1. The quantity of import items at Sl. No. 1 & 2 may be allowed as **net plus 1% wastage or as applied, whichever is lower.**
2. The quantity of import item at Sl. No. 3 may be allowed **on net to net basis.**
3. The quantity of import items at Sl. No. 4 & 5 may be allowed **as applied and value restricted to 1% of fob value.**
4. The quantity of import items at Sl. No. 6 to 11 may be allowed **as per GN-4.**

Note: The weight of export item may be added in the description of export item as per firm's reply dated 05.04.2021.

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000833AM21
RA File Number	342404000213 AM21
Licence No and Date	3410046517/05/11/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 19.09.2022 as under:

Export Items:

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

1. The following words may be added in the description of export items at Sl. No. 1 & 3 "**Coating thickness (i) Epoxy Powder- 200micron (ii) Adhesive - 200 micron (iii) Polyethylene - 2.4 mm and Surface area to be coated-10832 Sq. Mtr. for export item at Sl. No. 1 & 183885 sq. Mtr. for export item at Sl. No. 3".**
2. The word **"HSAW"** may be added in the description of all the export items.

Import Items:

1. The description & quantity of import item at Sl. No. 1 may be allowed asper Sl. No. 1 of **SION C-593.**
2. Quantity of import item at Sl. No. 12 may be allowed withvalue restricted up to 2% of FoB value of export items at Sl. No. 1, 3, 4 & 5.
3. Quantity of import item at Sl. No. 11 (Epoxy Spray Paint 100% Solid) may be allowed as 362 Liter.
4. Quantity of import item at Sl. No. 10 may be allowed as 1530 Liter.
5. The quantity of import item at Sl. No. 9 (**Relevant Wire mesh**) may be allowed as 1.02Kgs/Kg content in the export product.
6. The quantity of import item at Sl. No. 7 & 8 may be allowed as 1.05Kgs/Kg content in the export product.
7. The quantity of import item at Sl. No. 6 (**OPC Cement**) may be allowed as 1.05Kgs/Kg content in the export product.
8. Quantity of import item at Sl. No. 5 (**Polyethylene**) may be allowed as 717900Kgs.
9. Quantity of import item at Sl. No. 4 **(Relevant Adhesive)** may be allowed as 44200Kgs.
10. Quantity of import item at Sl. No. 3 **(Relevant Epoxy Powder)** may be allowed as 66600Kgs.
11. The total quantity of import item at Sl. No. 2 (**Welding Wire**) may be allowed as **4.13Kg/MT content in the export product**.

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000834AM21
RA File Number	342404000214 AM21
Licence No and Date	3410046518/05/11/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 19.09.2022 as under:

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Export Items:

The following words may be added in the description of export item "**HSAW & Coating thickness (i) Epoxy Powder-200micron (ii) Adhesive - 200 micron (iii) Polyethylene-2.4 mm and Surface area to be coated-185306.4 sq. Mtr."**

Import Items:

1. The description & quantity of import item at Sl. No. 1 may be allowed asper Sl. No. 1 of **SION C-593.**
2. Quantity of import item at Sl. No. 6 may be allowed withvalue restricted up to 2% of FoB value.
3. Quantity of import item at Sl. No. 5 (**Polyethylene**) may be allowed as 683200Kgs.
4. Quantity of import item at Sl. No. 4 **(Relevant Adhesive)** may be allowed as 42100Kgs.
5. Quantity of import item at Sl. No. 3 **(Relevant Epoxy Powder)** may be allowed as 63400Kgs.
6. The total quantity of import item at Sl. No. 2 (**Welding Wire**) may be allowed as **4.13Kg/MT content in the export product**.

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

Case No.	63 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000835AM21
RA File Number	342404000215 AM21
Licence No and Date	3410046519/05/11/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 19.09.2022 as under:

Export Items:

The following words may be added in the description of export item "**HSAW &Coating thickness (i) Epoxy Powder-200micron (ii) Adhesive - 200 micron (iii) Polyethylene-2.4 mm and Surface area to be coated-209720.4 Sq. Mtr".**

Import Items:

1. The description & quantity of import item at Sl. No. 1 may be allowed asper Sl. No. 1 of **SION C-593.**
2. Quantity of import item at Sl. No. 6 may be allowed withvalue restricted up to 2% of FoB value.
3. Quantity of import item at Sl. No. 5 (**Polyethylene**) may be allowed as 773200Kgs.
4. Quantity of import item at Sl. No. 4 **(Relevant Adhesive)** may be allowed as 47610Kgs.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

5. Quantity of import item at Sl. No. 3 **(Relevant Epoxy Powder)** may be allowed as 71800Kgs.
6. The total quantity of import item at Sl. No. 2 (**Welding Wire**) may be allowed as **4.13Kg/MT content in the export product**.

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	018105000844AM21
RA File Number	342404000216 AM21
Licence No and Date	3410046534/10/11/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-3) vide email dated 19.09.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73072300	Seamless/ Butt Welded Steel Pipe Fittings Made From Stainless Steel Seamless Steel Tubes/Pipes (Net Content of Import Item In Resultant Product is 29.46 MT)	29.46 MT	73041990	**Stainless Steel Seamless Pipes**	31.50MT

Note:

1. **The word "ERW" may be deleted from the description of import & export item.**
2. **The grade & thickness of import item will be same as used in export product.**

RA concerned may take suitable consequential action accordingly.

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	65 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TECHNO SPRINGS INDIA PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00038979AM21
RA File Number	05AA04018946 AM21
Licence No and Date	0511000186/15/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. To submit Udyam Registration instead of UAM.

The case stands deferred.

Case No.	66 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00001050AM23

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	52AA04004561 AM21
Licence No and Date	5211000045/18/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of **Consultant (TEC-3)** received via email dated 18.09.2022 as under:

1. The export item (**Solar Modules 385-390 WP**) weighing **22.80Kgs/Unit**.
2. The quantity of import item at Sl. No. 1 may be allowed as **Net plus 1% wastage**.
3. The quantity of import items at Sl. No. 2, 3 & 8 may be allowed **as per GN-4**.
4. The quantity of import items at Sl. No. 4 & 5 may be allowed as **Net plus 0.5% wastage.**
5. The quantity of import items at Sl. No. 6, 7, 9 & 10 may be allowed **as applied and value restricted up to 2% of FoB value.**

Note:

1. **Export item will contain 72 imported cells per module.**
2. **Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products.**

RA concerned may take suitable consequential action accordingly.

Case No.	67 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00043876AM21
RA File Number	07AA04006097 AM21
Licence No and Date	0711000098/21/12/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	68 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MICAPLY

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00044930AM21
RA File Number	56AA04001264 AM21
Licence No and Date	5611000015/22/12/2020

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 08.08.2022 followed a reminder on 23.08.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **send final reminder** to the applicant for providing requisite information within 15 days.

The case stands deferred.

Case No.	69 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	70 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KING METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00051294AM21
RA File Number	03AA04014365 AM21
Licence No and Date	0311000564/31/12/2020

Norms Committee Decision:

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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Case deferred for comments of TE.

Case No.	71 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00052208AM21
RA File Number	03AA04014021 AM21
Licence No and Date	0311000356/01/01/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	72 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00054365AM21
RA File Number	04AA04005069 AM21
Licence No and Date	0411000128/04/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action.

RA concerned may take suitable action accordingly.

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Location: DGFT(HQ)

Case No.	73 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00053775AM21
RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Specific name of import item No. 2 with catalogue.

The case stands deferred.

Case No.	74 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00059610AM21
RA File Number	03AA04015189 AM21
Licence No and Date	0311000602/11/01/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to **fix** the ad-hoc norms as per written comments given by Consultant (TEC-3) vide email dated 19.09.2022 as under:

Export Items:

The following words may be added in the description of export item "**LSAW & Coating thickness (i) Epoxy Powder-200micron (ii) Adhesive - 200 micron (iii) Polyethylene-2.4 mm and Surface area to be coated-117295.9 Sq. mtr".**

Import Items:

1. The description & quantity of import items at Sl. No. 1 & 7 may be allowed asper Sl. No. 1 of **SION C-593.**

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Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

2. Quantity of import item at Sl. No. 6 may be allowed withvalue restricted up to 5% of FoB value.
3. Quantity of import item at Sl. No. 5 (**Polyethylene**) may be allowed as 339800Kgs.
4. Quantity of import item at Sl. No. 4 **(Relevant Adhesive)** may be allowed as 26630Kgs.
5. Quantity of import item at Sl. No. 3 **(Relevant Epoxy Powder)** may be allowed as 40120Kgs.
6. The total quantity of import items at Sl. No. 2 &8 (**Welding Wire**) may be allowed as **4.00Kg/MT of each export product**.

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. A copy of application (ANF- 4A).
2. Appendix- 4E has 96 import items while application/agenda has only 7 items. Please clarify.

The case stands deferred.

Case No.	76 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00061739AM21
RA File Number	07AA04007135 AM21
Licence No and Date	0711000289/13/01/2021

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision: Case deferred for comments of TE.

Case No.	77 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00062005AM21
RA File Number	07AA04007157 AM21
Licence No and Date	0711000301/13/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	78 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00065090AM21
RA File Number	05AA04024214 AM21
Licence No and Date	0511000813/18/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	79 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHARAT WIRE ROPES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00067167AM21

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	03AA04015312 AM21
Licence No and Date	0311000624/21/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	80 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00067834AM21
RA File Number	31AA04005515 AM21
Licence No and Date	3111000109/21/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	81 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00069627AM21
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Exact name of filler to be imported. The case stands deferred.	

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Location: DGFT(HQ)

Case No.	82 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00070094AM21
RA File Number	03AA04020035 AM21
Licence No and Date	0311001215/25/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	83 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00072020AM21
RA File Number	02AA04007730 AM21
Licence No and Date	0211000217/28/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	84 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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HQ File Number	HQRNORM REVIW00001051AM23
RA File Number	52AA04006312 AM21
Licence No and Date	5211000239/01/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	85 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DYNAMIC CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00074343AM21
RA File Number	13AA04005670 AM21
Licence No and Date	1311000134/01/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	86 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00074635AM21
RA File Number	07AA04007913 AM21
Licence No and Date	0711000400/01/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	87 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00075890AM21
RA File Number	09AA04004073 AM21
Licence No and Date	0911000249/03/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	88 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00079257AM21
RA File Number	03AA04022223 AM21
Licence No and Date	0311001509/08/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	89 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00081202AM21
RA File Number	09AA04003620 AM21
Licence No and	0911000291/10/02/2021

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Date	
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	90 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PROSE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00081196AM21
RA File Number	05AA04029980 AM21
Licence No and Date	0511001209/10/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	91 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00081438AM21
RA File Number	03AA04022175 AM21
Licence No and Date	0311001521/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.08.2022 followed a reminder on 23.08.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **send final reminder** to the applicant for providing requisite information within 15 days. The case stands deferred.	

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Case No.	92 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00081505AM21
RA File Number	042104000450 AM21
Licence No and Date	0411000329/11/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	93 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	J M W INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00083074AM21
RA File Number	05AA04030461 AM21
Licence No and Date	0511001268/12/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	94 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00084255AM21
RA File Number	56AA04001819 AM21
Licence No and Date	5611000115/15/02/2021
Norms Committee Decision:	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The Committee considered the case as per agenda and decided to refer the case to Consultant (TEC-1) for examination & comments as per advice of Consultant (TEC-3).

The case stands deferred.

Case No.	95 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00084905AM21
RA File Number	04AA04005668 AM21
Licence No and Date	0411000267/16/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	96 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00084906AM21
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/16/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

and Date	
HQ File Number	HQRNORM APPLY 00086024AM21
RA File Number	04AA04005277 AM21
Licence No and Date	0411000149/17/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	98 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00085757AM21
RA File Number	04AA04006831 AM21
Licence No and Date	0411000346/17/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	99 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	100 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00091459AM21
RA File Number	05AA04035008 AM21
Licence No and Date	0511001421/24/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	101 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00001054AM23
RA File Number	52AA04007440 AM21
Licence No and Date	5211000386/26/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	102 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00093017AM21
RA File Number	04AA04005542 AM21
Licence No and Date	0411000296/26/02/2021
Norms Committee Decision: Case deferred for comments of TE.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	103 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KHK PRESSINGS AND FORGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00094794AM21
RA File Number	56AA04002443 AM21
Licence No and Date	5611000151/01/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	104 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00001056AM23
RA File Number	52AA04008579 AM21
Licence No and Date	5211000532/24/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	105 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00117496AM21
RA File Number	04AA04008613 AM21
Licence No and Date	0411000566/31/03/2021
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	106 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002610AM23
RA File Number	02AA04000218 AM22
Licence No and Date	0211000515/07/04/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	107 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00103142AM22
RA File Number	03AA04012394 AM22
Licence No and Date	0311004147/30/05/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given vide email dated 19.09.2022 as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85235290	ID Card Cambodia **(Size**	2800000 Numbers	1	39204900	Pre Printed PVC Sheet **(295x440 mm) 330 Micron**	1.05Kgs/Kg content in the export product

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

	85.60x 54.00 mm)		2	39206290	Overlay (**Transparent PVC Sheet (295x440 mm) 80 micron**	1.05Kgs/Kg content in the export product
			3	39199090	Holographic Hot Stamping Foil **(23micron)**	1.05Kgs/Kg content in the export product
			4	85423100	Module **(13mm x 12mm)**	1.005No/No

RA concerned may take suitable consequential action accordingly.

Case No.	108 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	P.K.STEEL AND METAL WORKS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00151042AM22
RA File Number	05AA04064265 AM22
Licence No and Date	0511003923/30/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	109 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00152698AM22
RA File Number	02AA04017663 AM22
Licence No and Date	0211001021/03/08/2021

Signature Not Verified
Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

Norms Committee Decision: Case deferred for comments of TE.

Case No.	110 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22
Licence No and Date	0511003977/03/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	111 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	112 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00153929AM22
RA File Number	09AA04007727 AM22
Licence No and Date	0911001312/04/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	113 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00155747AM22
RA File Number	04AA04019002 AM22
Licence No and Date	0411001277/06/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	115 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00155483AM22
RA File Number	04AA04020292 AM22
Licence No and Date	0411001258/06/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	116 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00155629AM22
RA File Number	04AA04016525 AM22
Licence No and Date	0411001259/06/08/2021
Norms Committee Decision: Case deferred for comments of TE. The TE has requested to send all the relevant documents to examine the case.	

Case No.	117 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00155669AM22
RA File Number	04AA04015969 AM22

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0411001267/06/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0410166964 dated 18.08.2020 in the Meeting No. 13/81 dated 30.12.2020 as under:

ITCHS Code	**Import Item**	**Recommended Quantity**
74081190	8mm Continuous Cast Copper Rod	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	118 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00157419AM22
RA File Number	02AA04018401 AM22
Licence No and Date	0211001051/09/08/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	119 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00158238AM22
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021

Norms Committee Decision:

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	120 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00158556AM22
RA File Number	05AA04068063 AM22
Licence No and Date	0511004071/10/08/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	121 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00158792AM22
RA File Number	07AA04020435 AM22
Licence No and Date	0711001686/10/08/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	122 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00160816AM22
RA File Number	04AA04020820 AM22
Licence No and Date	0411001307/12/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm, in its letter, has also mentioned that they have applied the subject licence under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	124 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00162200AM22
RA File Number	03AA04062104 AM22
Licence No and Date	0311006151/13/08/2021
Norms Committee Decision:	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	125 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00162224AM22
RA File Number	03AA04051215 AM22
Licence No and Date	0311006153/13/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	126 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00161424AM22
RA File Number	03AA04034821 AM22
Licence No and Date	0311006131/13/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	127 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00163987AM22
RA File Number	32AA04016918 AM22
Licence No and Date	3211001450/16/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	128 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00164582AM22
RA File Number	05AA04070935 AM22
Licence No and Date	0511004156/17/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	129 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	130 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00165651AM22
RA File Number	07AA04004889 AM22
Licence No and Date	0711001737/18/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00165757AM22
RA File Number	04AA04022066 AM22
Licence No and Date	0411001336/18/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	132 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ICON POWER SOLUTIONS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00166642AM22
RA File Number	05AA04071487 AM22
Licence No and Date	0511004235/19/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	133 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00168201AM22
RA File Number	03AA04057783 AM22
Licence No and Date	0311006324/23/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	134 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00168712AM22
RA File Number	32AA04017271 AM22
Licence No and Date	3211001479/23/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	135 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PRIYANKA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00168915AM22
RA File Number	05AA04071680 AM22
Licence No and Date	0511004253/23/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	136 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00169668AM22
RA File Number	09AA04010134 AM22
Licence No and Date	0911001414/24/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00169781AM22
RA File Number	34AA04006705 AM22
Licence No and Date	3411001000/24/08/2021
Norms Committee Decision:	

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	138 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	139 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00170071AM22
RA File Number	05AA04069034 AM22
Licence No and Date	0511004303/25/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	140 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LEONI CABLE SOLUTIONS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00170417AM22

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	31AA04025665 AM22
Licence No and Date	3111000546/25/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	141 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00171365AM22
RA File Number	05AA04072812 AM22
Licence No and Date	0511004336/26/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	142 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00172253AM22
RA File Number	34AA04006783 AM22
Licence No and Date	3411001033/27/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	143 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00172341AM22
RA File Number	04AA04022634 AM22
Licence No and Date	0411001376/27/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	144 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00172347AM22
RA File Number	09AA04010782 AM22
Licence No and Date	0911001435/27/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	145 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00172358AM22
RA File Number	03AA04068850 AM22
Licence No and Date	0311006506/27/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	146 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LORBAX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00172450AM22
RA File Number	05AA04072432 AM22
Licence No and Date	0511004377/27/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	147 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00173914AM22
RA File Number	56AA04001249 AM22
Licence No and Date	5611000470/31/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	148 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00174278AM22
RA File Number	03AA04068897 AM22
Licence No and Date	0311006584/31/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00173912AM22
RA File Number	56AA04003995 AM22
Licence No and Date	5611000467/31/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	150 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00173913AM22
RA File Number	56AA04004297 AM22
Licence No and Date	5611000468/31/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	151 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00174580AM22
RA File Number	03AA04071162 AM22
Licence No and Date	0311006601/01/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	152 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RATNAVEER METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00175818AM22
RA File Number	34AA04006850 AM22
Licence No and Date	3411001055/02/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	153 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00176276AM22
RA File Number	07AA04024946 AM22
Licence No and Date	0711001833/03/09/2021
Norms Committee Decision:	

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Case deferred for comments of TE.

Case No.	154 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00176489AM22
RA File Number	05AA04075374 AM22
Licence No and Date	0511004512/03/09/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510415739 dated 04.11.2020 in the meeting No. NC/2/MEET/Apr/202223/3 dated 12.05.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
73239390	Table Kitchen And Other House Hold Article Made Of Stainless Steel Circles (With Or Without Handel / Lid/ Antiskid Gasket Irrespe What Material The Handel/ Lid/Antiskid Gasket May Have Been Made Of St. Steel Circles Magnetic /Non Magnetic Dia 110 To 550 mm thickness 0.17mm to 0.60 mm of relevant grade)	255000 Kgs	72199090	Stainless Steel Circles Magnetic /Non Magnetic	1.07Kgs/Kg content in the export product

Note: Import item shall be of relevant grade & thickness as contained/utilised in the export item.

RA concerned may take suitable consequential action accordingly.

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

Case No.	155 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00176513AM22
RA File Number	56AA04004034 AM22
Licence No and Date	5611000484/03/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	156 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00177795AM22
RA File Number	07AA04024869 AM22
Licence No and Date	0711001859/06/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SAMVARDHANA MOTHERSON INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00184785AM22
RA File Number	05AA04082160 AM22

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0511004767/15/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and concerned TE informed that there is wide variations in wastage claimed. Therefore, the Committee decided to call the applicant for **personal hearing** to explain the case before Norms Committee in the forthcoming meeting.

The case stands deferred.

Case No.	158 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	R.K. TEXPARTS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00184787AM22
RA File Number	24AA04010291 AM22
Licence No and Date	2411000877/15/09/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	159 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00188725AM22
RA File Number	05AA04083423 AM22
Licence No and Date	0511004825/20/09/2021

Norms Committee Decision:

Case deferred for comments of TE.

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	160 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00206747AM22
RA File Number	07AA04035954 AM22
Licence No and Date	0711002113/08/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Due to large number of items, please share the details in an Excel sheet format for ease of processing the application.

The case stands deferred.

Case No.	161 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002943AM23
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	162 / NC/2/MEET/Sep/202223/12

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Name: Santosh Kumar Dubey(Deputy DGFT)
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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00263458AM22
RA File Number	04AA04035750 AM22
Licence No and Date	0411001872/24/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	163 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM REVIW00002097AM23
RA File Number	04AX04000148 AM22
Licence No and Date	0411002479/25/01/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	164 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	165 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00338932AM22
RA File Number	05AX04000634 AM22
Licence No and Date	0511008470/01/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	166 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	EASTMAN AUTO & POWER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00340228AM22
RA File Number	05AX04000733 AM22
Licence No and Date	0511008501/02/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	167 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00340560AM22

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Location: DGFT(HQ)

RA File Number	06AX04000073 AM22
Licence No and Date	0611001123/02/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	168 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00340594AM22
RA File Number	02AX04000123 AM22
Licence No and Date	0211001914/02/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	169 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00340154AM22
RA File Number	04AX04000167 AM22
Licence No and Date	0411002550/02/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Case No.	170 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	171 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00341629AM22
RA File Number	05AX04000780 AM22
Licence No and Date	0511008547/03/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	172 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00342484AM22
RA File Number	02AX04000124 AM22
Licence No and Date	0211001919/03/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	173 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00343640AM22
RA File Number	02AX04000130 AM22
Licence No and Date	0211001924/04/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	174 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00343727AM22
RA File Number	04AX04000180 AM22
Licence No and Date	0411002585/04/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	175 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00345886AM22
RA File Number	03AX04000879 AM22
Licence No and Date	0311011166/07/02/2022
Norms Committee Decision:	

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Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	176 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00346179AM22
RA File Number	05AX04000817 AM22
Licence No and Date	0511008655/07/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	177 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00346187AM22
RA File Number	05AX04000872 AM22
Licence No and Date	0511008656/07/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	178 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	FABEX STEEL STRUCTURES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00347486AM22
RA File Number	09AX04000165 AM22
Licence No and Date	0911002484/08/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00347588AM22
RA File Number	34AX04000231 AM22
Licence No and Date	3411001780/08/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	180 / NC/2/MEET/Sep/202223/12
Case Status	Case Rejected
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00399599AM22
RA File Number	05AX04001419 AM22
Licence No and Date	0511011325/24/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 01.06.2022 followed by a reminder on 16.06.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 02.09.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay	

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	181 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00401515AM22
RA File Number	08AX04000610 AM22
Licence No and Date	0811004514/25/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	182 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000017AM23
RA File Number	05AX04001535 AM22
Licence No and Date	0511011542/01/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	183 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000049AM23
RA File Number	03AX04002108 AM22
Licence No and Date	0311013581/04/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	184 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000051AM23
RA File Number	04AX04000410 AM22
Licence No and Date	0411003027/04/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000069AM23
RA File Number	07AX04000608 AM22
Licence No and Date	0711003608/05/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	186 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000076AM23
RA File Number	07AX04000533 AM22
Licence No and Date	0711003614/05/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	187 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000079AM23
RA File Number	07AX04000532 AM22
Licence No and Date	0711003615/05/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	188 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000089AM23

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	07AX04000531 AM22
Licence No and Date	0711003639/06/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	189 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TMEIC INDUSTRIAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000090AM23
RA File Number	07AX04000530 AM22
Licence No and Date	0711003640/06/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	190 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000126AM23
RA File Number	05AX04000019 AM23
Licence No and Date	0511011663/07/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	191 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED

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Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000130AM23
RA File Number	04AX04000327 AM22
Licence No and Date	0411003050/08/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	192 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000140AM23
RA File Number	02AX04000007 AM23
Licence No and Date	0211002229/08/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	193 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000203AM23
RA File Number	07AX04000567 AM22
Licence No and Date	0711003704/12/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Digitally Signed.
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Location: DGFT(HQ)

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Case No.	194 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000207AM23
RA File Number	02AX04000167 AM22
Licence No and Date	0211002253/12/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	195 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000208AM23
RA File Number	34AX04000038 AM23
Licence No and Date	3411002115/12/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000209AM23
RA File Number	34AX04000040 AM23
Licence No and	3411002116/12/04/2022

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Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Date	
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	197 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	GARG ASSOCIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000218AM23
RA File Number	05AX04001415 AM22
Licence No and Date	0511011863/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	198 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HINDALCO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000221AM23
RA File Number	34AX04000039 AM23
Licence No and Date	3411002122/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	199 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000232AM23
RA File Number	02AX04000025 AM23
Licence No and Date	0211002255/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	200 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MERCURY INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000235AM23
RA File Number	06AX04000020 AM23
Licence No and Date	0611001286/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	201 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000214AM23
RA File Number	10AX04000014 AM23
Licence No and Date	1011001031/13/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	202 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000292AM23
RA File Number	05AX04001189 AM22
Licence No and Date	0511011924/19/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000312AM23
RA File Number	03AX04002016 AM22
Licence No and Date	0311013988/19/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 05.08.2022 followed a reminder on 20.08.2022 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **send final reminder**to the applicant for providing requisite information within 15 days. The case stands deferred.	

Case No.	204 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00000330AM23
RA File Number	07AX04000546 AM22
Licence No and Date	0711003741/19/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	205 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000344AM23
RA File Number	02AX04000030 AM23
Licence No and Date	0211002283/20/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	206 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	207 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000814AM23
RA File Number	04AX04000066 AM23
Licence No and Date	0411003297/17/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	208 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000841AM23
RA File Number	07AX04000064 AM23
Licence No and Date	0711003998/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him. The case stands deferred.	

Case No.	209 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000842AM23
RA File Number	07AX04000066 AM23
Licence No and Date	0711003999/18/05/2022

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him. The case stands deferred.

Case No.	210 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000843AM23
RA File Number	07AX04000065 AM23
Licence No and Date	0711004001/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him. The case stands deferred.	

Case No.	211 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000819AM23
RA File Number	07AX04000061 AM23
Licence No and Date	0711003992/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him.

The case stands deferred.

Case No.	212 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000844AM23
RA File Number	07AX04000067 AM23
Licence No and Date	0711004002/18/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him.

The case stands deferred.

Case No.	213 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000836AM23
RA File Number	07AX04000060 AM23
Licence No and Date	0711003995/18/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him.

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

The case stands deferred.

Case No.	214 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000854AM23
RA File Number	02AX04000099 AM23
Licence No and Date	0211002417/18/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	215 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000837AM23
RA File Number	07AX04000070 AM23
Licence No and Date	0711003994/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him. The case stands deferred.	

Case No.	216 / NC/2/MEET/Sep/202223/12

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000855AM23
RA File Number	04AX04000126 AM23
Licence No and Date	0411003305/18/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	217 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000839AM23
RA File Number	07AX04000063 AM23
Licence No and Date	0711003996/18/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him. The case stands deferred.	

Case No.	218 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000840AM23
RA File Number	07AX04000058 AM23
Licence No and Date	0711003997/18/05/2022

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Norms Committee Decision:
The Committee considered the case as per agenda and noted the comments of DHI given vide email dated 20.09.2022. However, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (TEC-1) for examination & comments as earlier similar cases has been examined by him. The case stands deferred.

Case No.	219 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000872AM23
RA File Number	03AX04000485 AM23
Licence No and Date	0311014837/19/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	220 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000890AM23
RA File Number	04AX04000352 AM22
Licence No and Date	0411003325/20/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	221 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000892AM23
RA File Number	09AX04000106 AM23
Licence No and Date	0911003031/20/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KALZIP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000895AM23
RA File Number	05AX04000428 AM23
Licence No and Date	0511012683/20/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	223 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000911AM23
RA File Number	04AX04000120 AM23

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Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Licence No and Date	0411003331/20/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	224 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000913AM23
RA File Number	04AX04000121 AM23
Licence No and Date	0411003334/20/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	225 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000916AM23
RA File Number	04AX04000125 AM23
Licence No and Date	0411003338/20/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	226 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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and Date	
HQ File Number	HQRNORM APPLY 00000917AM23
RA File Number	04AX04000122 AM23
Licence No and Date	0411003339/20/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	227 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000889AM23
RA File Number	07AX04000179 AM23
Licence No and Date	0711004038/20/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	228 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000964AM23
RA File Number	07AX04000241 AM23
Licence No and Date	0711004082/24/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:- 1. Specific power of modules to be exported. 2. Specification of cells to be imported.	

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3. Calculations of requirement of each raw material with justification

Case deferred.

Case No.	229 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KALPATARU POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000974AM23
RA File Number	08AX04000076 AM23
Licence No and Date	0811004998/24/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	230 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00000963AM23
RA File Number	07AX04000196 AM23
Licence No and Date	0711004081/24/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:-

1. Specific power of modules to be exported.
2. Justification of import of 3 types of cells.
3. Calculations of requirement of each raw material with justification.

Case deferred.

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Case No.	231 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	EMMVEE PHOTOVOLTAIC POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001011AM23
RA File Number	07AX04000178 AM23
Licence No and Date	0711004106/26/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001040AM23
RA File Number	02AX04000112 AM23
Licence No and Date	0211002454/27/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DIAMOND ENGINEERING (CHENNAI) PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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and Date	
HQ File Number	HQRNORM APPLY 00001041AM23
RA File Number	04AX04000148 AM23
Licence No and Date	0411003392/27/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	234 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001096AM23
RA File Number	34AX04000191 AM23
Licence No and Date	3411002323/31/05/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted the comments of DHI vide F. No. DES-2/3411002323/2022-TSW given via email dated 20.09.2022. The case was deliberated in the meeting. It is not clear as to whether the firm is exporting and manufacturing the transformers or only assembling the imported components. Hence, the Committee decided to seek following clarifications:

i. Complete specifications of each Export Product.
ii. Specific item of import against flat rolled products.
iii. Whether the export products is/are without tank or oil as there is no material for these.

The case is deferred.

Case No.	235 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001089AM23
RA File Number	07AX04000274 AM23
Licence No and	0711004139/31/05/2022

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:-

1. Specific power of modules to be exported.
2. Specification of cells to be imported.
3. Calculations of requirement of each raw material with justification.

Case deferred.

Case No.	236 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001093AM23
RA File Number	52AX04000128 AM23
Licence No and Date	5211002562/31/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	237 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001094AM23
RA File Number	52AX04000130 AM23
Licence No and Date	5211002563/31/05/2022

Norms Committee Decision:

Case deferred for comments of TE.

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	238 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001126AM23
RA File Number	34AX04000192 AM23
Licence No and Date	3411002324/01/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted the comments of DHI vide F. No. DES-2/3411002324/2022-TSW given via email dated 20.09.2022. The case was deliberated in the meeting. It is not clear as to whether the firm is exporting and manufacturing the transformers or only assembling the imported components. Hence, the Committee decided to seek following clarifications:

i. Complete specifications of each Export Product
ii. Specific item of import against flat rolled products
iii. Whether the export products is/are without tank or oil as there is no material for these.

The case is deferred.

Case No.	239 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001127AM23
RA File Number	34AX04000173 AM23
Licence No and Date	3411002306/01/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted the comments of DHI vide F. No. DES-2/3411002306/2022-TSW given via email dated 20.09.2022. The case was deliberated in the meeting. It is not clear as to whether the firm is exporting and manufacturing the transformers or only assembling the imported components. Hence, the Committee decided to seek following clarifications:

i. Complete specifications of each Export Product.
ii. Specific item of import against flat rolled products.

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

iii. Whether the export products is/are without tank or oil as there is no material for these.

The case is deferred.

Case No.	240 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001140AM23
RA File Number	07AX04000223 AM23
Licence No and Date	0711004154/01/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	241 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001145AM23
RA File Number	03AX04000761 AM23
Licence No and Date	0311015190/02/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	242 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00001153AM23
RA File Number	13AX04000059 AM23
Licence No and Date	1311001249/02/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	243 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001160AM23
RA File Number	05AX04000577 AM23
Licence No and Date	0511012966/02/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	244 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001177AM23
RA File Number	03AX04000935 AM23
Licence No and Date	0311015232/03/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	245 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00001258AM23
RA File Number	07AX04000335 AM23
Licence No and Date	0711004252/08/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Specific power of modules to be exported.
2. Specification of cells to be imported.
3. Calculations of requirement of each raw material with justification.

Case deferred.

Case No.	246 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	METALLOYS RECYCLING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002006AM23
RA File Number	03AX04002189 AM23
Licence No and Date	0311016312/13/07/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	247 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002107AM23
RA File Number	03AX04002203 AM23
Licence No and Date	0311016410/18/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002129AM23
RA File Number	03AX04002322 AM23
Licence No and Date	0311016437/19/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	249 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SHARPWIRE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002151AM23
RA File Number	04AX04000364 AM23
Licence No and Date	0411003670/19/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	250 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002163AM23
RA File Number	02AX04000196 AM23
Licence No and Date	0211002726/20/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002192AM23
RA File Number	04AX04000367 AM23
Licence No and Date	0411003695/21/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	252 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002196AM23
RA File Number	06AX04000146 AM23
Licence No and	0611001485/21/07/2022

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Location: DGFT(HQ)

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Norms Committee Decision: Case deferred for comments of TE.	

Case No.	253 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002169AM23
RA File Number	03AX04002362 AM23
Licence No and Date	0311016483/21/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	254 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002175AM23
RA File Number	04AX04000344 AM23
Licence No and Date	0411003689/21/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	255 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	256 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002215AM23
RA File Number	09AX04000254 AM23
Licence No and Date	0911003383/22/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	257 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RAM RATNA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002591AM23
RA File Number	03AX04002576 AM23
Licence No and Date	0311017098/11/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	258 / NC/2/MEET/Sep/202223/12

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Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	259 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	VMS GLOBAL COMMODITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002604AM23
RA File Number	03AX04002409 AM23
Licence No and Date	0311017125/11/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	260 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	HI TECH STAINLESS WORLD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002605AM23
RA File Number	03AX04002614 AM23
Licence No and Date	0311017128/11/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:-	

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Location: DGFT(HQ)

1. What is the reason for importing Stainless Steel Ex-stock / Secondary seamless pipe /Tube in place of stainless-steel sheets/strips for manufacturing of Stainless Steel semi-finished perforated design strips /sheets / Strips coils?
2. Why seconds/defective stainless-steel coils/strips are not being imported in place of second-grade pipes?
3. What is the difference between the CIF price of seconds grade stainless steel pipes/tubes and prime/second quality stainless steel sheets?
4. What is the value of the scrap in the local market, which is generated during the manufacturing of perforated sheets?
5. Can punching be converted into useful products like washers or for decorative items? If yes, what is the market value?
6. A video film be attached, which could justify the import of pipes for production sheets/strips and then into perforated sheets/strips/coils.

The case stands deferred.

Case No.	261 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002619AM23
RA File Number	09AX04000418 AM23
Licence No and Date	0911003466/12/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-1) as under:-

1. The quantity of import item (**Elastosil R 401/40 S**) may be allowed with **5% wastage with accountability in export.**
2. The quantity of import item (**Aluminium Hydroxide**) may be allowed with 5**% wastage with accountability in export.**
3. The quantity of import item (**Mould Release Agent**) may be allowed with **5% wastage with accountability in export.**
4. The quantity of import item (**Primer**) may be allowed with **5% wastage with accountability in export.**
5. The quantity of import item (**Glass Fibre roving**) may be allowed with 5**% wastage with accountability in export.**
6. The quantity of import item (**Power Line Fittings for Silicone Rubber Insulators Cut out**

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

End Fittings) may be allowed **as per GN-4.**

7. The quantity of import item (**Power Line Fittings for Silicone Rubber Insulators Cut out Centre Fittings**) may be allowed **as per GN-4**.

RA concerned may take suitable consequential action accordingly.

Case No.	262 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	OLECTRA GREENTECH LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002620AM23
RA File Number	09AX04000417 AM23
Licence No and Date	0911003467/12/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on the recommendation of Consultant (TEC-1) as under:-

1. The quantity of import item (**Elastosil R 401/40 S**) may be allowed with **5% wastage with accountability in export.**
2. The quantity of import item (**Aluminium Hydroxide**) may be allowed with 5**% wastage with accountability in export.**
3. The quantity of import item (**Mould Release Agent**) may be allowed with **5% wastage with accountability in export.**
4. The quantity of import item (**Primer)** may be allowed with **5% wastage with accountability in export.**
5. The quantity of import item (**Glass Fibre**) may be allowed with 5**% wastage with accountability in export.**
6. The quantity of import item (**Power Line Fittings for Silicone Rubber Insulators Cut out End Fittings**) may be allowed **as per GN-4.**
7. The quantity of import item (**Power Line Fittings for Silicone Rubber Insulators Cut out Centre Fittings**) may be allowed **as per GN-4**.

RA concerned may take suitable consequential action accordingly.

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Case No.	263 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	OETIKER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002636AM23
RA File Number	03AX04002742 AM23
Licence No and Date	0311017154/12/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	264 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002648AM23
RA File Number	07AX04000700 AM23
Licence No and Date	0711004973/16/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	265 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002658AM23
RA File Number	05AX04001263 AM23
Licence No and Date	0511014296/16/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	266 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	267 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	268 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	DIWAKAR ENTERPRISES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002670AM23
RA File Number	05AX04001279 AM23
Licence No and Date	0511014315/17/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	269 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002671AM23
RA File Number	02AX04000266 AM23
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	270 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002689AM23
RA File Number	03AX04002791 AM23
Licence No and Date	0311017323/18/08/2022
Norms Committee Decision:	

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Case deferred for comments of TE.

Case No.	271 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002691AM23
RA File Number	03AX04002709 AM23
Licence No and Date	0311017330/19/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	272 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002694AM23
RA File Number	07AX04000566 AM23
Licence No and Date	0711005066/20/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	273 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred

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Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002727AM23
RA File Number	04AX04000431 AM23
Licence No and Date	0411003844/22/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	274 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002715AM23
RA File Number	52AX04001610 AM23
Licence No and Date	5211003061/22/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	275 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002716AM23
RA File Number	32AX04000232 AM23
Licence No and Date	3211003542/22/08/2022
Norms Committee Decision: Case deferred for comments of TE. The TE has requested to send a complete set of application via email to examine the case.	

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Case No.	276 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002725AM23
RA File Number	04AX04000345 AM23
Licence No and Date	0411003842/22/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	277 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002726AM23
RA File Number	04AX04000451 AM23
Licence No and Date	0411003843/22/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	278 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

and Date	
HQ File Number	HQRNORM APPLY 00002736AM23
RA File Number	07AX04000718 AM23
Licence No and Date	0711005077/23/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	279 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MAHENDRA INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002740AM23
RA File Number	07AX04000721 AM23
Licence No and Date	0711005080/23/08/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	280 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002766AM23
RA File Number	03AX04002278 AM23
Licence No and Date	0311017452/24/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

Sl.	ITCHS	Export Item	Export	Sl.	ITCHS	Import	Recommended

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No.	Code		Quantity	No.	Code	Item	Quantity
1	72159090	Customised Machined Collector Bars (Without Copper) for Cathode Bars (Net content of Import Item Steel: 89%)	3576.00 MT	1	72071290	Non-Alloy Steel Slabs	**3660.036MT** inclusive of **15% wastage on net weight of Non Alloy Steel Slab in the export product.**
2	72159090	Customised Machined Collector Bars (Anode Bars /Stubs) for Anode Bars (Net content of Import Item: Steel 93%)	5604.00 MT	2	72071290	Non-Alloy Steel Slabs	**5993.47MT** inclusive of **15% wastage on net weight of Non Alloy Steel Slab in the export product.**
3	72159090	Customised Machined Collector Bars (With Copper) for Copper Inserted Bars (Net content of Import Item: Steel 83%) (Net content of Import Item copper: 100%)	12000.00 MT	3	72071290	Non – Alloy Steel Slabs	**11454.00MT** inclusive of **15% wastage on net weight of Non Alloy Steel Slab in the export product.**
				4	74071030	Copper Cathode Bars/ Rods	**2000.00MT with nil wastage**

RA concerned may take suitable consequential action accordingly.

Case No.	281 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00002790AM23
RA File Number	02AX04000283 AM23
Licence No and Date	0211002909/25/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	282 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002812AM23
RA File Number	34AX04000503 AM23
Licence No and Date	3411002694/26/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	283 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002792AM23
RA File Number	07AX04000745 AM23
Licence No and Date	0711005101/26/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	284 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KL HI-TECH SECURE PRINT LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002804AM23
RA File Number	09AX04000469 AM23
Licence No and Date	0911003549/26/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	285 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	286 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002828AM23

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Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	287 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002841AM23
RA File Number	04AX04000460 AM23
Licence No and Date	0411003877/29/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	288 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002852AM23
RA File Number	52AX04001622 AM23
Licence No and Date	5211003136/30/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	289 / NC/2/MEET/Sep/202223/12
Case Status	Case Approved
Party Name	CSCI STEEL CORPORATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002869AM23
RA File Number	34AX04000529 AM23
Licence No and Date	3411002718/31/08/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 3411002172 dated 26.04.2022 on the recommendation of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
72261990	Flat Rolled Products of Silicon Electrical Steel Other Than Grain Oriented (Grade: 50CS600/ 50C600, width of 600mm or less, thickness 0.300mm-0.750mm)	800 MT	72251900	Cold Rolled Non-Grain Oriented (CRNO) Silicon Electrical Steel Full Hard Unannealed Wide Coil other than Cold Rolled Grain Oriented (CRGO) Steel	1.03Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

Case No.	290 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022

Norms Committee Decision:

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Location: DGFT(HQ)

Case deferred for comments of TE.

Case No.	291 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002874AM23
RA File Number	03AX04002834 AM23
Licence No and Date	0311017589/01/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	292 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002889AM23
RA File Number	05AX04001566 AM23
Licence No and Date	0511014599/01/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	293 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred

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Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002911AM23
RA File Number	05AX04001572 AM23
Licence No and Date	0511014610/02/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	294 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	TRANS ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002913AM23
RA File Number	04AX04000493 AM23
Licence No and Date	0411003892/02/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	295 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

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Location: DGFT(HQ)

Case No.	296 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002950AM23
RA File Number	02AX04000310 AM23
Licence No and Date	0211002976/05/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	297 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	MITTER FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002958AM23
RA File Number	30AX04000231 AM23
Licence No and Date	3011002554/06/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	298 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002963AM23
RA File Number	07AX04000817 AM23
Licence No and Date	0711005173/06/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	299 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002968AM23
RA File Number	52AX04001629 AM23
Licence No and Date	5211003190/06/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	300 / NC/2/MEET/Sep/202223/12
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Sep/ 202223/ 12 and 20/09/2022
HQ File Number	HQRNORM APPLY 00002974AM23
RA File Number	04AX04000497 AM23
Licence No and Date	0411003911/07/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Signature Not Verified

This document has been digitally signed by Santosh Kumar Dubey, Deputy DGFT,DGFT(HQ) on 26-Oct-2022.

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 26-Oct-2022 18:05:13
Reason: santoshk.dubey@nic.in
Location: DGFT(HQ)

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